GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:767 ANSWERED ON:09.07.2009 HIGH COURT BENCHES IN GUJARAT Pratapsinh Shri Chauhan Prabhatsinh;Rathwa Shri Ramsinhbhai Patalbhai

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Union Government has received proposals from the Government of Gujarat to set up a Bench of High Court at Rajkot and Vadodara;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

Answer

MINISTER OF LAW AND JUSTICE(DR. M. VEERAPPA MOILY)

(a) to (c): Setting up of benches of High Courts away from their principal seats is considered by the Central Government on receipt of a complete proposal from the State Government which has the consent of the Chief Justice of the concerned High Court. The Central Government has not received any such proposal from the Government of Gujarat.